- fications. [Placed in Library. See No. LT-11530/76].
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 25 of the Tamil Nadu Motor Vehicles Taxation Act, 1974 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:—
  - (i) G.O.Ms. 1794 published in Tamil Nadu Government Gazette dated the 11th August, 1976.
  - (ii) G.O.Ms. 1813 published in Tamil Nadu Government Gazette dated the 11th August, 1976.
  - (iii) G.O.Ms. 2051 published in Tamil Nadu Government Gazette dated the 1st September, 1976.
  - (iv) G.O.Ms. 2276 published in Tamil Nadu Government Gazette dated the 29th September, 1976.
  - (v) G.O.Ms. 2383 published in Tamil Nadu Government Gazette dated the 13th October, 1976.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the above Notifications. [Placed in Library. See No. LT-11531/76].
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 133 of the Motor Vehicles Act, 1939 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:—
  - (i) G.OMs. 2058, published in Tamil Nadu Government Gazette dated the 8th September, 1976 making certain amendment to the Tamil Nadu Motor Vehicles Rules, 1940.
  - (ii) G.O.Ms. 2283, published in Tamil Nadu Government Gazette dated the 29th September, 1976

- making certain amendment to the Tamil Nadu Motor Vehicles Rules, 1940. [Placed in Library. See No. LT-11532/76].
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 22 of the Nagaland Motor Vehicles Taxation Act, 1967 read with clause (c) (iii) of the Proclamation dated the 22nd March, 1975 issued by the President in relation to the State of Nagaland:—
  - (i) The Nagaland Motor Vehicles (First Amendment) Taxation Rules, 1976, published in Notification No. TPT/MV/28/75, in Nagaland Gazette dated the 13th August, 1976.
  - (ii) The Nagaland Motor Vehicles Taxation Rules, 1972, (Nagaland Second Amendment Rules, 1976), published in Notification No. TPT/MV/59/75, in Nagaland Gazette, dated the 13th August, 1976.
  - (iii) The Motor Vehicles Taxation Rules, 1972 (Nagaland Third Amendment Rules, 1976) published in Notification No. TPT/MV/44/70, (Pt.) (1) in Nagaland Gazette dated the 14th August, 1976. [Placed in Library. See No. LT-11533/76].

Textile Committee (Cess) Amendment Rules, 1976

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):
I beg to lay on the Table a copy of the Textiles Committee (Cess)
Amendment Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 1407, in Gazette of India dated the 2nd October, 1976 under sub-section (3) of section 22 of the Textiles Committee Act, 1968. [Placed in Library. See No. LT-11534/76].